

IN THE HIGH COURT OF JUDICATURE AT PATNA
CWJC No.18542 of 2009
JAGDISH PRASAD SINGH
Versus
THE STATE OF BIHAR & ORS

02/ 21.01.2010

As prayed for by the counsel for the State, A.C. to AAG-8, put up on 29.1.2010 maintaining its position in the same list so as to enable him to seek instruction to satisfy this Court as to why the impugned order, bearing Memo no. 4218 dated 8.10.2009, Annexure-14 be not quashed in view of clause 11 of the resolution of the Finance Department dated 8.2.1999, which protects the promotions earned prior to 31.12.1995/1.1.1996.

Arjun/

(V.N. Sinha, J.)

